

FORM A

(See Sub-Rule (1) of Rule 9)

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SKYRA INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SKYRA INFRA TECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/05/2017
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Hyderabad
4.	Corporate Identity No. of Corporate Debtor.	U74999TG2017PTC117130
5.	Address of the registered office and principal office (if any) of corporate debtor.	Regd. Office: MIG B 29 H.NO.8-3-167/29,Prema Nilayam Venkateswara Colony, Beside Gokul Theatre Road Hyderabad Hyderabad TG 500018
6.	Insolvency commencement date in respect of corporate debtor.	Pronounced on 26 th September, 2019 Received on 07 th October, 2019
7.	Estimated date of closure of insolvency resolution process.	04 th April 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional.	Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	Address: B-1002, Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad - 380015. E-Mail: ip@kpsjca.com / irpkedar@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	6/5, Sahayog Apartment, Keshavnagar, Subhash bridge, RTO Circle, Ahmedabad - 380004 Gujarat
11.	Last date for submission of claims	21 st October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/downloadform.html (b) Details of Authorised representative: N.A

KEDAR RAMRATAN LADDHA
(INSOLVENCY PROFESSIONAL)
Reg.No.IBBI/IPA-001/IP-P00586/2017-18/11115

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a Corporate Insolvency Resolution Process against Skyra Infra Tech Private Limited, order was pronounced on 26th September, 2019 and received on 07th October 2019 vide Order No. C.P. (IB)-505/9/HDB/2019.

The creditors of Skyra Infra Tech Private Limited, are hereby called upon to submit their claims with proof on or before 21st October, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07th October 2019



Mr. Kedarram Ramratan Laddha
Interim Resolution Professional

KEDAR RAMRATAN LADDHA
(INSOLVENCY PROFESSIONAL)
Reg.No. IBBI/IPA-001/EP-P00536/2017-10/11115